

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00506/2017

Thursday, this the 12th day of April, 2018

CORAM:

Hon'ble Dr.K.B.Suresh, Judicial Member

Latha Prasad, aged 66 years
W/o Late V.K.Ratna Prasad
Pratheeksha, Tagore Garden,
Desom Road, Aluva, Ernakulam.

Applicant

(By Advocate: Mr.C.S.G.Nair)

Versus

1. Union of India represented by
its Secretary
Department of Space
New Delhi-110 001.
2. Chairman
Indian Space Research Organization
Antariksh Bhavan
New BEL Road, Bangalore.
3. Director
Vikram Sarabai Space Centre, Thumba
Thiruvananthapuram-695 042.
4. Administrative Officer
Vikram Sarabai Space Centre, Thumba
Thiruvananthapuram-695 092.

Respondents

(By Advocate: Mr. N. Anilkumar, Sr.PCGC)

This Original Application having been heard on 12th April, 2018, the Tribunal delivered the following order on the same day:

O R D E R

Apparently, Rajagiri Hospital, Chunanganveli, Aluva has been approved by the Indian Space Research Organization (ISRO) a few days after the patient's admission and death. Therefore, without any emergency certificate, the applicant is eligible for medical reimbursement. It is also covered by the judgment of the Apex Court dated 26.2.1998 in *State of Punjab & Ors vs. Ram Lubhaya Bagga* as well

as in ***State of Karnataka and another vs. Sri R.Veekananda Swamy***, dated 1.4.2008. Therefore, the OA is allowed. The amount may be deposited with the bank as per the ISRO rate within one month from today. No order as to costs.

(Dr.K.B.Suresh)
Judicial Member

aa.

Annexures filed by the applicant:

Annexure A4: Copy of the letter No.6.20/2016/91804/CHSE dated 20.12.2016 issued by the 4th respondent.

Annexure A1: Copy of the letter dated 19.10.2016.

Annexure A2: Copy of the Medical Report dated 28.8.2016 obtained from the Head of the Department of critical care in Rajagiri Hospital.

Annexure A3: Copy of application in the prescribed form for claiming reimbursement along with the original hospital bills.

Annexure A5: Copy of the representation dated 16.3.2017.

Annexure A6: Copy of the letter No.6.20/CHSS/89085/2017 dated 22.6.2017 issued by 4th respondent along with the sanction order from the Department of Space.

Annexure A7: Copy of the letter dated 17.5.2017 along with the settlement letter dated 19.10.2017.